

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

IA/5004/ND/2022, IA/3979/ND/2021,
IA/382/ND/2021, RA/103/ND/2023,
IA/5552/ND/2023, IA IA/829/ND/2024 IN
IB/1311/ND/2018

IN THE MATTER OF:

Deepak Khandelwal	...	Applicant
Versus		
FE Agrochem Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Zoheb Hossain Spl counsel for ED, Adv. Vivek Gurnani, Adv. Abhipriya, Adv. Vivek Gaurav
For the Liquidator	:	Adv. Rajnish Kumar Jha, Adv. Aditi Yaduvanshi, in I.A. 3979/2021, Adv. Pushpendra S. Bhadoriya
For the Auction Purchaser	:	Adv. Vivek Malik, Adv. Shubham Bahara in I.A. No. 5004/2022 & R.A. No. 103/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **13.05.2024**.

Sd/-
(Court Officer)